

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

11. C.P.(IB)-655(MB)/2020

CORAM:

SH. CHANDRA BHAN SINGH,  
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **07.07.2021**.

NAME OF THE PARTIES: Phoenix Industries Limited

V/s.

PR Castalloys Pvt Ltd.

SECTION : Sec 9 of IBC 2016

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**ORDER**

1. The counsel for the Petitioner is present. No representation on the side of the Corporate Debtor.
2. The counsel for the Petitioner mentions that earlier in the year 2020, the Petition was served on the Corporate Debtor and affidavit of service has also been filed to that effect in the Court.
3. The Corporate Debtor is directed to file reply within 10 days' time failing which their right to file reply will be forfeited and the matter would be decided ex-parte on the next date of hearing.
4. The matter is adjourned to 05.08.2021 for final hearing.

Sd/-  
CHANDRA BHAN SINGH  
Member(Technical)  
Date : 07.07.2021

Sd/-  
SUCHITRA KANUPARTHI  
Member(Judicial)

/P/